SHRI ANIL K. CHANDA: Yes, Sir* Viswakarma Vallabh Vidyalaya is one of the institutions.

<u>Answers</u>

कृषि मज़दूरों के लिये कम से कम मज़री

*२७३. श्रीमती सीता युद्धवीर : क्या श्रम तथा सेवानियोजन ूमंत्री यह बताने की कृपा करेंगे कि न्यूनतम मजूरी अधिनियम, १६४८ के अधीन भ्रव तक किन-किन राज्यों ने कृषि मजदूरों के लिये मजूरी निर्धारित की है?

t [MINIMUM WAGES FOR AGRICULTURAL LABOUR

*273. SHRIMATI SEETA YUDHVIR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state the States which have so far fixed the wages for agricultural labour under the Minimum Wages Act, 1948?]

श्रम उपमंत्री (श्री ग्राबिद ग्रली): श्चान्ध्र प्रदेश, ग्रासाम, बिहार, बम्बई, करल, मध्य प्रदेश, मैसूर, उडीसा, पंजाब, राजस्थान, उत्तर प्रदेश, पश्चिमी बंगाल, दिल्ली, हिमाचल प्रदेश और त्रिपुरा में वेतन निश्चित हो चुके हैं।

t[THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Minimum wages have been so far fixed in the following States and Union Territories:-

> Andhra Pradesh, Bihar, Assam, Bombay, Kerala, Madhya Pradesh, Mysore, Orissa, Punjab, Rajasthan, U. P., West Bengal, Delhi, Himachal Pradesh and Tripura.]

SHRI V. PRASAD RAO: May . I know what is the percentage of agricultural labour for which this minimum wage is fixed?

SHRI ABID ALI: This information has been supplied from time to time

t[] English translation.

to hon. Members and papers have been laid on the Table. In case they have not received, I am prepared to furnish it if any hon. Member calli

to Questions

SHRI V. PRASAD RAO: May I know whether the Ministry has conducted any enquiry as to why, when 5 per cent, of this agricultural labour is governed by the Minimum Wages Act, for the rest of the 95 per cent, the wages are not fixed?

SHRI ABID ALI: The matter rests with the State Governments.

SHRI V. PRASAD RAO: May I know whether any efforts are made from the Centre to see that the Central Act is implemented?

SHRI ABID ALI: We write to the State Governments from time to time and also discuss this matter in the Labour Ministers Conference.

SHRIMATI SAVITRY DEVI NIGAM: May I know if there is any scheme with the Central Ministry to organise a sample survey in various States to find out the real position?

श्री ग्राबिद ग्रली : वह तो सब मालुम है कि क्या हालत है।

SHRI V. PRASAD RAO: They do not want to do anything.

SHRI JASWANT SINGH: The hon. Minister said that minimum wages for agricultural labour have been fixed in Rajasthan. I would like to know whether it is a fact that in some places it is only a rupee per day for agricultural labour while in other parts of Rajasthan it is as much as Rs. 4/- a day. How are the minimum wages fixed, I would like to know.

' SHRI ABID ALI: Yes, Sir. It is from ten annas to Rs. 4/-.

SHRI V. PRASAD RAO: May I know whether any action is taken on the complaints that where minimum

wages are fixed they are even lower than the existing rates?

Oral Answers

SHRI ABID ALI: We have not received any such complaints. Even if there are, these are to be forwarded to the State Governments.

श्रीमती सावित्री निगम : माननीय मंत्री महोदय ने ग्रभी फरमाया कि हमें सब माल्म है। जब माननीय मंत्री महोदय को मालम है तो फिर लैंडलेस लेबरर्स, खेतिहर मजदूर, यह दिक्कत क्यों उठा रहे हैं कि उनको पूरी मजदूरी नहीं मिलती है ग्रौर उनकी दिक्कतों को दूर करने के लिये ग्राप क्या स्टेप्स ले रहे हैं[?]

श्री ग्राबिद ग्रली: जब कभी ऐसी शिकायतें स्राती हैं तो उनको स्टेट गवर्न मेंट्स के पास भेज देते हैं।

INDIAN NATIONAL MANHANDLED AT DARSANA CHECK POST ON INDO-PAKISTAN BORDER

*274. SHRI V. K. DHAGE: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that a young boy of Indian nationality was manhandled at Darsana check-post on Indo-Pakistan border by Pakistani Officials on or about the 24th January, 1959; and
- (b) if so, what action Government have taken in the matter?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Yes, Sir. On the 21st January, 1959, a young boy of Indian nationality is reported to have been assaulted by the Pakistan Customs Inspector at Darsana, on the alleged ground that he was carrying Xo India 6 new fountain pens and a thermos-flask. The boy was later arrested on a charge of attempting to smuggle certain articles from East Pakistan.

(b) The Acting Deputy High Commissioner for India in Dacca took up

this matter with the Government of East Pakistan, stating that even if the allegation were true, normal civilized, standards had to be maintained. The Government of East Pakistan have since replied that they have initiated an enquiry and that if the allegations were found to be correct, the person concerned would be adequately dealt with.

to Questio

SHRI V. K. DHAGE: May I know whether this young man was carrying a passport with him?

SHRIMATI LAKSHMI MENON: Sir, I do

SHRI V. K. DHAGE: May I know whether on a previous occasion one Mr. Iyer and his wife were also similarly assaulted?

SHRIMATI LAKSHMI MENON: Yes, Sir.

SHRI V. K. DHAGE: Was there a protest sent to the Government of; Pakistan in this regard?

SHRIMATI LAKSHMI MENON: A; protest was lodged and a court of enquiry was set up by the East Pakistan Government. According to the latest information available, the Jemadar who has been guilty of the offence has been dismissed and given six months' rigorous imprisonment.

RESETTLEMENT OF DISPLACED PERSONS FROM WEST PAKISTAN

*275. SHRI V. *K. DHAGE: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state how far the work regarding the resettlement of displaced persons from West Pakistan has been completed and when this Department is likely to be closed?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): The major part of the work relating to rehabilitation of displaced persons